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C.A.No. 4285 OF 1998
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R
~ ITEM NO. 1-C COURT NO. 6 SECTION XV
(For Judgment)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 4285/1998

M/s S.K. Nasiruddin Beedi Merchant .. Appellant (s)
Ltd.

Vs.

Central Provident Fund Commnr. & Anr. .. Respondent(s)

[HEARD BY HON'BLE RAJENDRA BABU AND VARIAVA, JJ]

DATE : 30.1.2001 : This/These matter (s) was/were
called on for pronoucment of
judgment today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE S.N. VARIAVA

For Appellant (s) : Mr. Ajit Kumar Sinha, Adv.

For Respondent (s) : Mr. Arvind Kumar Sharma, Adv.

O R D E R

.....L.....I.....J
.SP2

Hon'ble Mr. Justice S. Rajendra Babu pronounced the
judgment of the Court. The appeal is dismissed in terms of
the judgment. No costs.

.SP1

Charanjit

[R.K. Kumar]
Court Master

[Signed judgment is placed on the file]
Reportable.